GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 1602 ANSWERED ON 9TH MARCH, 2017

NORMS FOR COLLECTION OF TOLL TAX

1602. SHRI ABHISHEK SINGH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether cases of poor maintenance of roads by the companies have been reported across the country even during annual maintenance contract period, if so, the steps being taken by the Government;
- (b) the norms and guidelines by the Government regarding collection of toll taxes on various national highways across the country, if so, the details thereof; and
- (c) whether the Government is aware of the fact that irrational charges are taken by some toll plazas, if so, the details thereof and steps taken by the Government in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

- (a) National Highways are being maintained through Concessionaires (BOT/OMT) or Operation & Maintenance (O&M) agency, who are expected to maintain the road as per provision of contract. In case of maintenance through the Concessionaire (BOT/OMT), it is being supervised by the Independent Engineer and in case of O&M agency, it is being supervised through supervision consultant. In case poor maintenance of road is reported, action is taken against the agency as per provisions of respective contract agreement.
- (b) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; and the National Highways (Rate of fee) Rules, 1997 for those completed after the date of notification of these Rules. The user fee on a stretch of National Highways is collected as per the individual Notifications published in the Official Gazette by the Central Government. In case where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notification issued by the Central Government.
- (c) No, Madam.